

Hon. Members absent. Q. No. 367 Transferred. Q. No. 368. Hon. Members absent. Very good. Then we will finish the list. Q. No. 369.

\*366. [The questioners (Shri Murlidhar Chandrakant Bhandare and Shri Mahendra Prasad) were absent. For answer, vide col. 33-34 infra.]

\*365. [Withdrawn].

\*368. [The questioners (Shri Chandrika Prasad Tripathi and Shri Rajni Ranjan Sahu) were absent. For answer, vide col. 34-35 infra.]

### Financial Assistance for Second Phase of Upper Krishna Project

\*369. SHRI H. HANUMANTHAPPA:

SHRI VEERSHETTY MOGLAPPA KUSHNOOR:†

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government of Karnataka have submitted any proposal for World Bank assistance for the second phase of Upper Krishna Project; and

(b) if so, the details thereof together with the quantum of the assistance sought for and the reaction of the Central Government thereto and the stage at which the proposal stands?

THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND): (a) and (b) Phase II of the Upper Krishna Project with an estimated cost of Rs. 550 crores envisaging an irrigation potential of 1,44,788 ha, is in the pipeline for World Bank assistance. The project consists of raising the height of Almatti dam, construction of head works of foreshore lift irrigation schemes from Almatti and Narayanpur reservoirs, shifting of Bagalkot township, rehabilitation of displaced persons and is planned to be completed in 5 years.

†The question was actually asked on the floor of the House by Shri Veershetty Moglappa Kushnoor.

SHRI VEERSHETTY MOGLAPPA KUSHNOOR: Mr. Chairman, Sir, from the reply it is not clear whether the Central Water Commission has cleared the project and it has been sent to the World Bank for their appraisal. If it is not sent, why it is not sent so far? Sir, for the last four months the project is pending before the Government. Sir, when it is going to be cleared?

SHRI B. SHANKARANAND: In this project, not only the Karnataka Government but the Government of India is also keen that all such projects are implemented without any loss of time.

Sir, for that purpose I had asked the Chairman of the Central Water Commission to hold a meeting with the State Government officials and the meeting was so held on the 23rd September, 1986 and when the issues relating to this project were discussed in detail, the Government of Karnataka was convinced that they have to send certain information in order to see that the project is cleared. Sir, no doubt the project is technically cleared. But the only thing that is pending is the Government of Karnataka has to send the revised estimates properly according to the revised plan and then it will be cleared.

SHRI VEERSHETTY MOGLAPPA KUSHNOOR: Mr. Chairman, Sir, the revised estimates and the project plan has been sent in the month of August, 1986 and this revised project has been prepared on the suggestion of the Central Water Commission and the World Bank mission have also visited several times. This project has to be started in 1987-88 and it has to be completed in 1991-92 that is within five years. I would like to know whether the Government is going to see that this project is cleared as early as possible and by what time and on what date, it is going to be sent to the World Bank?

SHRI B. SHANKARANAND: Sir, the hon. Member is still speaking about the facts of August, 1986 whereas, I gave particulars about the meeting held on 23rd September, 1986.

**SHRI B. SATYANARAYAN REDDY:**

Mr. Chairman, Sir, the Minister has said that the Central Government is very keen to clear all the projects and it has no intention to delay these projects. I would like to know from the hon. Minister as to how many projects are still under consideration of the Government for sanction. I would also like to know whether any other assistance is also being sought from the World Bank? If so, which are those other States who have sought the World Bank's assistance?

**SHRI B. SHANKARANAND:** Sir, the question is with reference to the Upper Krishna Project ... (Interruptions).

**MR. CHAIRMAN:** Then why did you say in your answer that you are clearing all the project? You gave him the opportunity to put the supplementary.

**SHRI B. SHANKARANAND:** Mr. Chairman, Sir, I have an answer for it. I need a fresh notice.

श्री कैलाश पति मिश्र : सभारति महोदय राज्यों से आने वाली स्कीमों सेन्दल वाटर कमीशन के द्वारा अप्रुव के लिये वर्षों पड़ी रह जाती है । इधर जो काम होता है वह काम डिफेक्टिव शुरू हो जाता है । मैं मंत्री महोदय से जानना चाहता हूँ कि क्या सरकार कोई ऐसी सीमा निर्धारित करने के लिए तैयार है जिसके अन्तर्गत किसी भी राज्य से आई हुई कोई भी स्कीम इस समयावधि के अंदर या तो रजेक्ट हो जाय या अप्रुव हो जाए, फाइनलाइज हो जाए ?

**SHRI B. SHANKARANAND:** Sir, we have more than once issued instructions and guidelines to the State Governments for project formulations and preparations and we have advised each Government to set up their project preparation cells in their Ministries.

\*371. [The questioners (Shri Chaturanan bhai Mehta and Shri Bhuvnesh Chaturvedi) were absent. For answer, vide col. 35-36 infra.]

\*371. [The questioners (Shri Chaturanan Mishra and Shri Suraj Prasad) were absent. For answer vide col. 36-37 infra.]

\*372. [Transferred to the 5th December, 1986.]

\*373. [The questioner (Shri Sharad Yadav) was absent. For answer vide col. 37 infra.]

### Complaints against DDA for poor construction

\*374. **DR. MOHD. HASHIM KIDWAI:** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) what is the number of complaints relating to poor construction received against D.D.A. during the current year;

(b) what action has been taken by Government on these complaints;

(c) whether any action has been taken against any officer of D.D.A., if so, what is the nature thereof;

(d) what is the number of contractors against whom action has been taken; and

(e) what steps have been taken to weed out corruption and inefficiency in D.D.A.

**THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH):** (a) 60 (39 in Quality Control Cell and 21 in the Vigilance Wing of the DDA).

(b) The defects pointed out in the complaints are looked into and remedial action as may be found necessary is taken. 21 complaints received in the Vigilance Wing are under investigation.

(c) 11 officials found responsible for sub-standard work have been suspended by the DDA during the period from 1-1-86 to 15-11-86.

(d) Two contractors have been debarred from further tendering for DDA works during the current year.

(e) A statement is laid on the Table of the House.